

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Misc. Contempt Application No.231 of 2002  
in  
Original Application No. 209 of 2002

Wednesday, this the 29th day of January, 2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.  
Hon'ble Maj. Gen. K.K.Srivastava, A.M.

Banarsi Seth  
S/o Shri Hardev  
R/o S-27/14 K. Meerapur  
Bashi, Post Shivpur  
District - Varanasi.

- Applicant.

(By Advocate : Shri Manish)

Versus

1. Sri Kururash Pratap Singh,  
Zila Prabandhak, Bharat Door Sanchar  
Nigam Ltd., Baharaich.
2. Shri U.C.S. Chauhan,  
Mandal Abhiyanta,  
Bharat Door Sanchar Nigam Ltd.,  
Bahraich.


..... Respondents.

(By Advocate : Shri R.C.Joshi)

ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

By this application under Section 17 of the  
A.T.Act, 1985, the applicant has prayed to punish the  
respondents for wilful <sup>disobedience</sup> ~~disobedience~~ of the order  
dated 22.5.2002 passed in OA No.209 of 2002. The  
applicant is serving in the Bharat Sanchar Nigam <sup>Ltd</sup> ~~Ltd~~  
as a Group 'D' employee. As Bharat Sanchar Nigam Ltd.  
is a Corporation, in the circumstances, the dispute

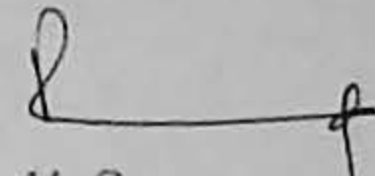
 Contd...2.

raised against the Corporation can not be heard by this Tribunal, as no notification under Section 14(2) of A.T.Act, 1985 has been issued by Central Govt., conferring jurisdiction on this Tribunal to hear the disputes against Bharat Sanchar Nigam Ltd.

In the circumstances, this contempt petition is not legally maintainable. The contempt petition is accordingly rejected. Notices are discharged.

No order as to costs.

  
A.M.

  
V.C.

RKM/1